

FIR No.468/15
PS: Patel Nagar
State Vs. Deepanshu @ Deepu
U/s 302/34 IPC

15.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.A.K. Gupta, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. r/w section 482 Cr.P.C., has
been filed on behalf of applicant/accused for grant of regular bail.

At the very outset, Ld. Counsel for the applicant/accused
submits that another regular bail application as filed on behalf of
applicant/accused before the lock-down is still pending in the court.

At this stage, Ld.Counsel for the applicant/accused submits
that he is withdrawing the present application for regular bail and he may
be permitted to withdraw the same.

In view of the above facts & circumstances as well as
submissions of Ld. Counsel for the applicant/accused, the present
application is hereby dismissed as withdrawn.

The application u/s 439 Cr.P.C., is accordingly, disposed of.


(Lal Singh) 15/07/2020.
ASJ-05(W)/THC/Delhi
15.07.2020

SC No.25/18
FIR No.554/17
PS: Ranhola
State Vs. Amit Yadav @ Rajnesh
U/s 452/307/354D/323/506/ 34 IPC & 25 Arms Act

15.07.2020

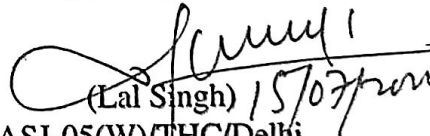
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Rajesh Bhatt, Ld.Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for grant of regular bail.

At this stage, Ld. Counsel for the applicant/accused submits
that earlier another regular bail application as filed on behalf of
applicant/accused before the lock-down is pending in the court and he has
already moved an application for disposal of earlier bail application.
Hence, in these circumstances, he is withdrawing the present application
and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as
submissions of Ld. Counsel for the applicant/accused, the present
application is hereby dismissed as withdrawn.

The application u/s 439 Cr.P.C., is accordingly, disposed of.


(Lal Singh) 15/07/2020
ASJ-05(W)/THC/Delhi
15.07.2020

FIR No.233/18
PS: Kirti Nagar
State Vs. Sheel Priya Gautam
U/s 498A/304B/306 IPC

15.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Radhey Shyam, Ld.Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

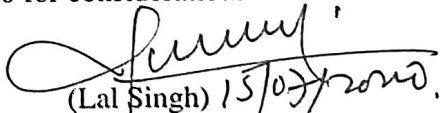
Reply to the above application was already filed by Inspector Kuldeep Singh on 27.06.2020 alongwith previous involvement report. As per which the applicant/accused is not shown to be involved in any other case.

Report has been received from Superintendent, Central Jail No.1, Tihar, as per which the applicant/accused/UTP was admitted in jail on 27.06.18 in case FIR No.233/18, P.S. Kirti Nagar and his conduct is good as no punishment is recorded against him.

Ld. Addl. PP for the State submits that this matter may be kept pending for clarification whether charge U/s 306 IPC has been framed against the applicant/accused or not as Section 306 IPC is not covered under the criteria of HPC dated 20.06.2020.

Therefore, in view of aforesaid submission, matter is adjourned for 21.07.2020.

Put up alongwith main file on 21.07.2020 for consideration.


(Lal Singh) 15/07/2020.
ASJ-05(W)/THC/Delhi
15.07.2020

FIR No.760/14
PS: Uttam Nagar
State Vs. Vijay Prakash Gupta
U/s 498A/304B IPC

15.07.2020

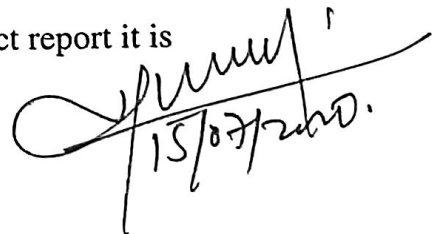
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. R.R. Jha, Ld. Legal Aid Counsel for the applicant/
accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail from jail through DLSA.

Reply to the above application has been received on behalf of Inspector K.K. Mishra, P.S. Uttam Nagar, alongwith previous involvement report.

In the reply it is mentioned that applicant/accused was involved in case FIR No.730/14, P.S. Uttam Nagar, U/s 363/376 IPC and Section 4 of POCSO Act and the applicant/accused has been acquitted in the said case.

The conduct report has also been received from the Dy. Superintendent Central Jail No.3, Tihar, Delhi, and as per which the applicant/accused has been admitted in jail on 19.07.2014. Further, in the conduct report the details of other case i.e. FIR No.730/14 P.S. Uttam Nagar, U/s 363/376 IPC and Section 4 POCSO Act are mentioned and it is also mentioned that in the said case, the applicant/accused has been acquitted. Further, in the conduct report it is



15/07/2020

mentioned that as per the jail record no punishment, during the custody period, has been recorded against the applicant/accused and the conduct of the applicant/accused is good/satisfactory.

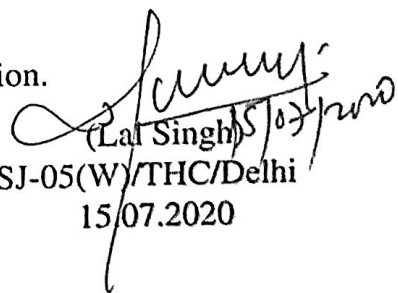
As per reply of Inspector K.K. Mishra, the first bail application bearing No.1348/19 has been dismissed as withdrawn vide order dated 26.09.19 ^{9/}by Hon'ble High Court of Delhi and further the second bail application bearing 1027/20 has been dismissed as withdrawn vide order dated 12.06.2020 ^{9/}by Hon'ble High Court of Delhi. _{8/✓}

Ld. Addl. PP for the State submits that before disposal of the present application, IO may be directed to file copy of the said orders bearing No.1348/19 & 1027/20 as passed on 26.09.19 and 12.06.2020 respectively by Hon'ble High Court of Delhi.

Therefore, in view of above, issue notice to IO/SHO concerned to file the copy of orders bearing No.1348/19 & 1027/20 as passed on 26.09.19 and 12.06.2020 by Hon'ble High Court of Delhi, returnable for 23.07.2020.

Copy of this order be sent to Inspector K.K. Mishra/IO/SHO concerned for compliance.

Put up on 23.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15/07.2020

(1)

FIR No.278/16
PS: Patel Nagar
State Vs. Gaurav @ Sunny
U/s 302/201 IPC

15.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Akhil Sharma, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf
of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that this
case falls under the criteria of HPC dated 18.05.2020. He further
submits that the applicant/accused was earlier having one case
bearing FIR No.636/15, P.S. Anand Parbat. However, in the said case
the applicant/accused was acquitted vide judgment dated 22.09.2017.
The copy of the said judgment is also annexed alongwith present
application.

Issue notice to IO/SHO concerned to file reply to the
above application as well as previous involvement report and the
present status of applicant/accused in the said case bearing FIR
No.636/15, P.S. Anand Parbat, returnable for 20.07.2020.

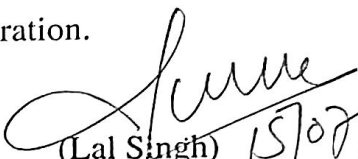
Notice be also issued to concerned Jail Superintendent,


15/07/2020.

(2)

Tihar, to file report qua conduct of applicant/accused as well as period of custody of applicant/accused and also to file report regarding previous involvement of applicant/accused in any other case, returnable for 20.07.2020.

Put up on 20.07.2020 for consideration.


(Lal Singh) 15/07/2020
ASJ-05(W)/THC/Delhi
15.07.2020

CR No. 366/2019

Dr. Jyoti Thapar Vs. State & Anr.

15.07.2020

Present : None for the Petitioner.
Sh.M.A.Khan, Id. Addl. PP for the State/R-1 through VC.
None for respondent no.2.

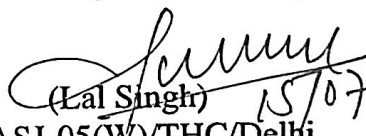
This revision petition was earlier listed on 21.05.2020 for arguments through VC. However, on that date, Id. Counsels for the Petitioner as well as respondent no.2 were not ready for arguments through VC, as they were unable to connect through VC.

Therefore, on 21.05.2020, at the joint request of Id. Counsel for the Petitioner and Id. Counsel for respondent no.2, the matter was adjourned for 14.07.2020 for arguments.

However, inadvertently, this matter could not be taken up on 14.07.2020 and hence, Reader was directed to put up this matter on 15.07.2020 i.e. today.

In view of the above facts & circumstances, **issue notices to the Id. Counsels for the Petitioner as well as respondent no.2 for addressing final arguments through VC for 25.08.2020.**

Put up on 25.08.2020 for final arguments through VC.


(Lal Singh) 15/07/2020.
ASJ-05(W)/THC/Delhi
15.07.2020(P)

FIR No. 119/2019
PS Mundka
U/s 395/397/506/120B/412/34 IPC and
25/27/54/59 Arms Act
State Vs. Manish @ Ajay @ Bhola

15.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Himanshu Saxena, Id. Counsel for the applicant/ accused
through VC.
SI Ramesh through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of SI Ramesh alongwith previous involvement report.

In the reply as filed by SI Ramesh, it is mentioned that copy of order dt. 15.04.2019 is attached with judicial file of FIR no. 58/2019 and same was already submitted in the trial Court.

Ld. counsel for the applicant/accused submits that in st ~~this~~ st ~~this~~ case, untraced report was filed by the police, which was accepted by the Trial Court.

At this stage, SI Ramesh PS Mundka submits that in st ~~this~~ st ~~this~~ case, untraced report has already been filed before the Court of Ms. Babita Punia, Id. MM, THC, West, Delhi and the said untraced report was accepted on 16.08.2020.

Let TCR in FIR no. 58/2019 PS Mundka be requisitioned for 21.07.2020.

Copy of this order be sent to the Trial Court.

SI Ramesh, who is the IO in case FIR no. 58/2019 is directed to be present on the next date of hearing i.e. 21.07.2020.

Put up on 21.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.07.2020(P)

FIR No. 397/2019
PS Moti Nagar
U/s 307/34 IPC
State Vs. Brijesh

15.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Vineet Jain, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

Reply has been received on behalf of SI Yadram Yadav
alongwith the previous involvement report.

As per the previous involvement report, the
applicant/accused is shown to be involved in two more cases apart from
the present case i.e. (1) FIR no. 0877/2014, PS Moti Nagar and (2) FIR
no. 0297/2018, PS Sarai Rohilla.

The conduct report has also been received from the Dy.
Supdt., Central Jail no. 3, Tihar, as per which the applicant/accused was
admitted in Jail on 08.09.2019 and his conduct is good/satisfactory.

Ld. Counsel for the applicant/accused submits that copy
of reply of SI Yadram Yadav and copy of conduct report of Dy. Jail
Supdt. may be supplied to him on his whatsapp number.

Reader is directed to send the abovesaid copies to the Ld.
counsel for the applicant/accused on his whatsapp number.

Heard for some time.

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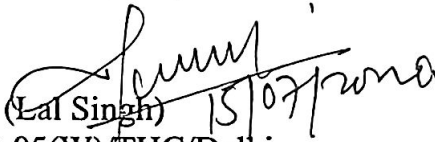
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At this stage, Ld. counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the present application with liberty to file afresh.

In view of the above facts & circumstances as well as submission of Ld. counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

The present application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.07.2020(P)

FIR No. 381/2019
PS Nihal Vihar
U/s 307/120B/34 IPC & 25/27/54/59 Arms Act
State Vs. Manjeet Saini @ Bholu

15.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Nishant Rana, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

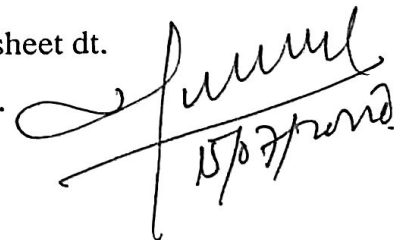
Conduct report qua the applicant/accused Manjeet Saini @ Bholu is received from the Supdt., Central Jail no. 8/9, Tihar and as per which, the applicant/accused is in custody in this case for a period of 01 year, 01 month and 06 days as on 13.07.2020 and further, the conduct of the applicant/accused/UTP Manjeet Saini @ Bholu is found to be satisfactory.

Reply has already been received on behalf of ASI Heera Lal, PS Nihal Vihar on 03.07.2020 alongwith the previous involvement report through SCRB, Delhi.

As per the previous involvement report, the applicant/accused is shown to be involved only in the present case i.e. FIR no. 381/2019, PS Nihal Vihar, U/s 307/34 IPC & 25/27/54/59 Arms Act.

Perusal of the file shows that in the order sheet dt.

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09.07.2020, inadvertently, section 302 IPC was also mentioned, whereas in this case, section 302 IPC is nowhere mentioned in the charge-sheet, in the FIR as well as in the reply of ASI Heera Lal.

In view of the above reports of the concerned Jail Supdt. and report of ASI Heera Lal, the present case falls under the Criteria/guidelines laid down by the HPC dt. 18.05.2020.

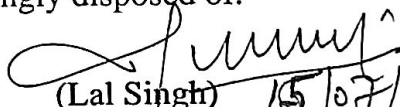
Therefore, in view of the above facts & circumstances, the applicant/accused Manjeet Saini @ Bholu s/o Garib Singh is admitted to interim bail for a period of 45 days from the date of his release on furnishing personal bond for a sum of Rs.50,000/- (Rupees fifty thousand only) to the satisfaction of concerned Jail Superintendent.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application is accordingly disposed of.


(Lal Singh) 15/07/2020.
ASJ-05(W)/THC/Delhi
15.07.2020(P)

FIR No. 326/2019
PS Hari Nagar
U/s 307/34 IPC and 25/54/59 Arms Act
State Vs. Vikas Sharma @ Vicky

15.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Mahesh Patel, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

Alongwith the application, copy of order dt. 25.06.2020 passed by this Court has been annexed.

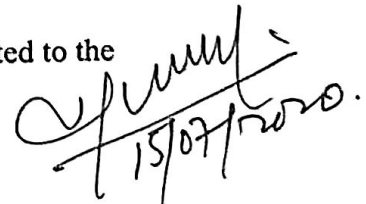
Ld. counsel for the applicant/accused submits that on 25.06.2020, this Court has extended the interim bail of the applicant/accused till 15.07.2020. He also submits that prior to that applicant/accused was granted interim bail on 26.05.2020. He further submitted that the present application may be taken up on 22.07.2020 as other applications of the same FIR are also listed on that date and till then, interim bail of the applicant/accused may be extended.

Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 22.07.2020.

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 22.07.2020.

In the meanwhile, the interim bail already granted to the

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applicant/accused on 26.05.2020 and 25.06.2020 is hereby further extended till 22.07.2020 on the same terms and conditions.

Copy of this order be sent to the concerned Jail Supdt., for intimation.

Put up on 22.07.2020 for consideration.

(Lal Singh) 15/07/2020
ASJ-05(W)/THC/Delhi
15.07.2020(P)

FIR No. 326/2019

PS Hari Nagar

U/s 307/34 IPC and 25/54/59 Act

State Vs. Amrik Singh @ Shanky

15.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Mahesh Patel, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

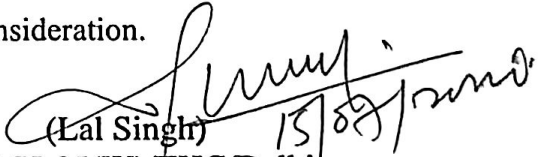
Alongwith the application, copy of order dt. 19.06.2020 passed by this Court has been annexed. As per order dt. 19.06.2020, Ld.counsel for the applicant/accused has withdrawn the earlier application for extension of interim bail on 19.06.2020 on the ground that the Hon'ble High Court of Delhi has already extended the interim ^{orders} bail till 15.07.2020.

Issue notice to the IO/SHO concerned to file reply to the above application as well as previous involvement report of the applicant/accused, returnable for 22.07.2020.

Notice be also issued to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 22.07.2020.

At this stage, Ld. counsel for the applicant/accused submits that the Hon'ble High Court has already extended the interim bails of the accused persons, who are already on bail and this application may be taken up on 22.07.2020 as on that day, other applications of this case are also listed.

Put up on 22.07.2020 for consideration.


(Lal Singh) 15/07/2020
ASJ-05(W)/THC/Delhi
15.07.2020(P)

FIR No. 276/2017
PS Moti Nagar
U/s 392/394/397/452/307 IPC
State Vs. Uma Shankar Tiwari

15.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Sahil Kakkar, Ld. Counsel for the applicant/accused
through VC.
IO/SI Sudhir Rathee through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail is listed today for consideration.

IO/SI Sudhir Rathee submits that a mail has been sent to the concerned PS in the native place of the applicant/accused for verification of the family details and family circumstances of the applicant/accused and report has not been received as yet. He seeks some more time for filling the detail report.

Ld. counsel for the applicant/accused submits that as per his information, the inquiry was made at the native place of the applicant/accused and most likely, the report may be submitted to the concerned police station at Delhi within one or two days.

Therefore, in view of the above, issue fresh notice to the IO/SHO concerned to verify the family circumstances, particularly parents and family details of the applicant/accused, returnable for 20.07.2020.

Put up on 20.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.07.2020(P)

FIR No. 425/2019
PS Paschim Vihar
U/s 302/307/120B/201/34 IPC &
25/27/54/59 Arms Act
State Vs. Akash Yadav

15.07.2020

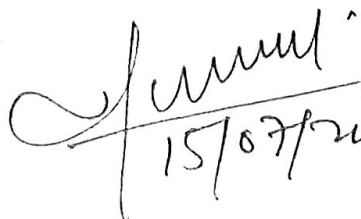
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.J.K. Sharma, Id. Counsel for the applicant/accused
through VC.
Sh. Praveen Dabas, Id. Counsel for the complainant
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

Ld. counsel for the applicant/accused submits that this
application has been filed on behalf of the applicant/accused on the
medical ground of father of the applicant/accused.

Reply to the above application has been received on behalf
of SHO PS Paschim Vihar West alongwith the medical verification
report.

As per the reply, the accused Akash Yadav has moved the
present application on the ground of illness of his father. It is
mentioned in the report/reply that the medical documents in respect of
father of the applicant/accused have been verified from the concerned
hospital and doctor has advised that the male/female member can take
care of the patient.


15/07/2020. Contd....2.

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It is also mentioned in the reply that the applicant/accused is residing in a joint family and his brother, sister-in-law (Bhabhi) and mother can take care of his father.

In the reply, it is also mentioned that case is at the stage of arguments on charge and prosecution witnesses are yet to be examined.

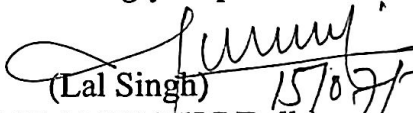
Ld. counsel for the applicant/accused submits that date of surgery of father of the applicant/accused has also been postponed and fresh date of operation/surgery has not been given as yet.

As per the reply, the applicant/accused is residing in a joint family and his brother, sister-in-law and mother are there in the family of the applicant/accused and they can take care of father of the applicant/accused.

Thus, in these circumstances, no ground for interim bail to the applicant/accused is made out at this stage.

Accordingly, the application u/s 439 Cr.P.C. for grant of interim bail is dismissed.

The present application is accordingly disposed of.


(Lal Singh) 15/07/2020.
ASJ-05(W)/THC/Delhi
15.07.2020(P)

FIR No. 473/2019
PS Paschim Vihar West
U/s 307/34 IPC & 25/27/54/59 Arms Act
State Vs. Deepak

15.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Devender Rana, Ld. Counsel for the applicant/accused
through VC.

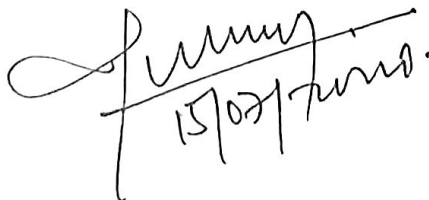
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

Ld. counsel for the applicant/accused submits that this case falls under the Criteria laid down by the HPC dt. 18.05.2020.

Report has been received from the Dy. Supdt., Central Jail no.3, Tihar, Delhi, as per which, the accused was admitted in Jail on 06.10.2019 in the present case and as per the jail record, no punishment during the custody period has been recorded against the applicant/accused and the conduct/behavior of the applicant/accused is Good/satisfactory.

However, the previous involvement report has not been filed by the IO/SHO concerned despite of directions.

Therefore, issue fresh notice to the DCP concerned, to file previous involvement report qua the applicant/accused, returnable for 21.07.2020.


15/07/2020

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Copy of this order be also sent to the DCP concerned for compliance.

Notice be also issued to the IO/SHO concerned to explain as to why the previous involvement report of the applicant/accused has not been filed despite of repeated opportunities, returnable for 21.07.2020.

Put up on 21.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.07.2020(P)